

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 600  
ANSWERED ON 6<sup>TH</sup> FEBRUARY, 2025**

**TOLL PLAZAS**

**600. MS. S JOTHIMANI:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) the details of toll tax collected from commuters in Tamil Nadu from 2019, year-wise;**
- (b) whether the amount collected from commuters by various toll plazas in the country was higher than that prescribed in toll plaza rules, if so, the details thereof and the reasons therefor;**
- (c) the steps being taken by the Government to ensure that toll plazas collect only prescribed fees/tax from the users;**
- (d) the number of toll plazas in the Karur Parliamentary Constituency; and**
- (e) the contract periods of the said toll plazas?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) The details of user fee (Toll) collected from highway users in the state of Tamil Nadu from 2019, are as under:**

<b>Sl.</b>	<b>Financial Year</b>	<b>User fee collection (in Crore Rupees)</b>
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<b>No.</b>		
<b>1.</b>	<b>2019-20</b>	<b>2,610.43</b>
<b>2.</b>	<b>2020-21</b>	<b>2,332.79</b>
<b>3.</b>	<b>2021-22</b>	<b>2,695.78</b>
<b>4.</b>	<b>2022-23</b>	<b>3,817.49</b>
<b>5.</b>	<b>2023-24</b>	<b>4,221.50</b>
<b>6.</b>	<b>2024-25 (up to December, 2024)</b>	<b>2,871.54</b>

**(b) No, Sir. User fee at fee plaza is collected for the use of section of National Highway as per the provisions of National Highways Fee Rules applicable for the respective category of vehicles uniformly across the country.**

**(c) Electronic mode of collection of user fee is implemented at all Fee Plazas which ensures that only the rate applicable for the particular category of vehicle is levied from the FASTag account of the road user automatically while crossing the Fee Plaza.**

**Further, the rates applicable for various category of vehicles are displayed at the Fee Plaza for the information of the highway users.**

**(d) & (e) There are a total of 04 user fee plazas operational in the Karur Parliamentary Constituency. Details are hereunder:**

<b>NH No.</b>	<b>Section</b>	<b>Name of Fee Plaza</b>	<b>Type of Fee Plaza</b>	<b>Contract Period</b>	<b>Remarks</b>
<b>83</b>	<b>Trichy-Dindugul Section</b>	<b>Ponnambalapatti</b>	<b>BOT (Toll)</b>	<b>From 15.01.2008 to 14.01.2038</b>	<b>Period as per Concession Agreement</b>
<b>81</b>	<b>Trichy-Karur Section</b>	<b>Manavasi</b>	<b>BOT (Toll)</b>	<b>From 15.01.2008 to 14.01.2038</b>	<b>Period as per Concession Agreement</b>

44	<b>Karur-Dindigul Section</b>	<b>Velanchettiyur</b>	<b>BOT (Toll)</b>	<b>From 16.10.2006 to 15.10.2026</b>	<b>Period as per Concession Agreement</b>
38	<b>Trichy- Tovarankurichi- Madurai Section</b>	<b>Boothakudi</b>	<b>EPC</b>	<b>From 10.07.2024 to 10.07.2025</b>	<b>Contract period of present Fee Collection Agency (One year Contract)</b>

**Furthermore, the fee as notified as per Concession Agreement shall be leviable till the end of the concession period and after the concession period is over, the fee shall be collected by the Central Government or the executing authority as per the fee specified under sub-rule (2) of rule 4 of National Highway Fee Rules, 2008 on the date of transfer of such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually. However, in respect of a public funded project, the fee leviable shall continue to be collected in perpetuity for such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually in accordance with these rules.”**

**In case of BOT Projects, after the end of Concession period, the Toll Plaza is handed over to Central Government and thereafter the Toll is collected by the Central Government through its implementing Agencies.**

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